

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.54/2018

Dated Wednesday, the 10th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

M.Arivalagan,
Old No.451/New No.3-232,
Bathalahalle,
Kadirnayakanahalli,
Harur Taluk, Dharmapuri Dt.,
Tamil Nadu. ... Applicant

By Advocate M/s Ratio Legis

Vs.

1.Mr.A.K.Gupta,
The General Manager,
South Western Railway,
Club Road, Keshwapur,
Hubli 580023. ... Respondent

By Advocate Mr.P.Srinivasan

ORDER

(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)

This contempt application is filed by the applicant in OA 522/2013 against the respondents for willful disobedience of the order passed by this Tribunal dated 07.12.2016 in the above said OA.

2. Mr.L.Chandran for applicant and Mr.Balasubramaniam for the respondents.
3. It is seen that on 07.12.2016, in OA 522/2013 a direction was given to the respondents to ascertain whether the applicant would have had a chance to put in qualifying number of years of service for the purpose of pension and the respondents were directed to pass a reasoned and speaking order to that effect within a period of four months from the date of receipt of a copy of that order. In the above terms the OA was disposed of.
4. In pursuance of the order of this Tribunal dated 07.12.2016 in OA 522/2013, an order was passed by the respondents dated 08.09.2017 wherein reasons have been given by the respondents why the applicant's services cannot be calculated for qualifying service. Accordingly, we feel that the respondents have complied with the order of this Tribunal.
4. Hence, CP is closed. Notices discharged.

(T.JACOB)
MEMBER (A)

10.10.2018

M.T.

(JASMINE AHMED)
MEMBER (J)